

sarily involved in this. That is why, I said that I would like to review such cases wherever these cases are. It is not confined only to Rajasthan... (*Interruptions*)

SHRI HARIN PATHAK (Ahmedabad): Gujarat also.

SHRI S. B. CHAVAN: Gujarat is also part of India. Kindly bear with me. Wherever such cases are brought to my notice and if I am satisfied that the cases really deserve the intervention of the Central Government for giving relief to the people who, in fact, deserve the relief, certainly, we will look into the matter.

About the issue raised by the hon. Leader of the Opposition, I do not have the up-to-date information. But there is only one point on which I will react. The question of holding election is a matter which is engaging the attention of the Government and there is only one issue on which we have to take the decision and that is, whether the election should be held before the delimitation or after the delimitation. This is the only issue on which I am getting the information. As soon as that is finalised, we will be able to take a final view in the matter. (*Interruptions*)

SHRI MADAN LAL KHURANA: I am on a point of order.

MR. SPEAKER: There is no point of order in Zero Hour.

(*Interruptions*)

MR. SPEAKER: You are trying to use the House as you like. I do not like it.

(*Interruptions*)

MR. SPEAKER: It is not a Question Hour. Do you want that anything you say should be heard?

(*Interruptions*)

SHRI SOMNATH CHATTERJEE (Bolpur): Mr. Speaker, Sir, I will be very brief. I want to raise a very important issue since both Shri Advani and Shri Vajpayee are here. I refer to the problems faced by the workers of the U.P. Cement Nigam at Dalla where there was a fire and some workers had died. Now three thousand workers including over 500 women have been sitting on *Dharna* in Lucknow for the last few days in support of their demand. One worker Shri Nepali has died of starvation. Shri Advani's party had included in its election manifesto that the agreement with the private unit would be scrapped after the elections. But nothing has been done. Four or five workers are now in hospital. The matter has assumed very serious Proportion. I also request the Government to look into the matter and exercise their good offices as also particularly to Shri Advani and Shri Vajpayee, our friends in the BJP, to see that these workers' interest are looked after. And some steps may be taken so that their legitimate demands are met. Shrimati "Subhashini Ali rang me up saying that there was no protection over their heads and they were now under rains. They are sitting there for days and nobody has gone to them even to find out as to what is happening. Therefore, I am making a request to the Government as also to the Leader of the Opposition that this human problem may be solved at an early date. (*Interruptions*)

SHRI SRIKANTA JENA (Cuttack): We have also been raising this question. The deal between the U.P. Government and the Dalmia is a shady deal. (*Interruptions*)

I said, "U.P. Government." it is the BJP Government there now. BJP had announced it and given it in their election manifesto that that would be scrapped immediately when they came back to power. They have not taken any steps even after two or three months. Rather they are supporting the

Dalmia Group so that the deal continues. We demand that immediately that shady deal should be cancelled and the interest of the workers should be protected. That is our demand. *(Interruptions)*

MR. SPEAKER: I am going to give chances to back-benchers.

*(Interruptions)*

SHRI BASU DEB ACHARIA (Bankura): Compensation should be paid to the families of the workers who are killed in the police firing. *(Interruptions)*

[*Translation*]

SHRI KRISHAN DUTT SULTANPURI (Shimla): Mr. Speaker, Sir, first I would like to submit that Advaniji should ask the members of his party to keep quiet so that I may express my views. In Himachal Pradesh, last night when the leaders of the employees were staging dharna against handing over of Power Projects to corporation they were lathi charged and arrested. Supply of water and electricity has been stopped to every village of Himachal Pradesh and all the districts like Shimla, Solan, Sirmaur, Una, Kangra, Chamba and Mandir. The Himachal Pradesh Government held an emergency meeting and the Chief Minister has handed over the state to the army there. He has caused trouble to the employees, patients of hospitals and women of villages in Himachal Pradesh. The Government has failed there. In the past too, during the Mandal-stir, they had terrorised the people by asking the army to stage a flag march, from Palanpur to Mandi and in almost all the districts like Chamba, Nahan and Shimla... *(Interruptions)* I would like to request you that the people of Himachal Pradesh must be protected from this cruel Government and justice should be provided to the people. If the State Government does not heed its advice, it should be dismissed... *(Interruptions)*

SHRI RAM LAKHAN SINGH YADAV (Arrah): A factory manufacturing valuable items like Cement, Sugar, Paper and Vanaspati etc. had been running for many years in Dalmia Nagar in Bihar State in which fifteen thousand employees were employed. But due to owners and managers this factory was closed down a few years back and according to the orders of the Supreme Court, an amount of Rs. fifteen crore was provided by the Central Government and an amount of Rs. fifteen crore was made available by the Bihar Government. Thus a total amount of Rs. thirty crore was made available to run this factory once again. However, the amount of Rs. thirty crore is being bungled due to mismanagement by the present manager and no active step has been taken to re-open the factory.

Not only this, more than 2 lakh people depend upon the fifteen thousand employees. They are starving today. In the circumstances mentioned above, I request to the Government of India to form a three member committee and take steps for the recommissioning the factory so that 15 thousand of employees and the 2 lakhs personal dependents on them may subsist.

... *(Interruptions)* ...

[*English*]

SHRI HARADHAN ROY (Asansol): Sir, a few thousand contractors' labour are working in permanent and Pernod nature of jobs in each subsidiaries, under the Coal India Limited. This absolutely violates the Contractor's labour abolition and regularisation Act. The concerned Ministry of Government of India, has declared certain jobs as prohibited category which cannot be done by the contractor. But, Coal India is still engaging contractor's labour ignoring the Government order. They are not filling up the vacancies caused due to retirement, dismissal, death, medically unfit etc. They are engaging con-